



2026:AHC:20607

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3009 of 2026

Shobhnath

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amrapali Singh, Ekansh Varma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. A piece of land situated at Khasra No.505M area 0.0180 hectare situated at Tehduakalan, Tehsil Lalganj District Mirzapur was allotted to the petitioner on 25.02.2019. When the respondent No.5/Gangai started encroachment over the land in dispute, the petitioner initiated proceedings under Section 67 of U.P. Land Revenue Code, 2006 in which order dated 28.05.2022 was passed by the respondent No.4/Tehsildar, Tehsil Lalganj District Mirzapur by the respondent No.5 was evicted from the land in question. It is argued that though the aforesaid order has become final but till date the same has not been complied with.

2. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos.1 to 4 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

4. In the facts and circumstances of the case and without entering into

merits of the case, the present petition is disposed of directing the petitioner to file appropriate application before the Sub Divisional Magistrate, Tehsil Lalganj District Mirzapur along with certified copy of this order within a period of three weeks from today. In case, the petitioner does so, the Sub Divisional Magistrate, Tehsil Lalganj District Mirzapur will take a decision in the matter most expeditiously and preferably within a period of four weeks thereafter.

(Prakash Padia,J.)

January 29, 2026

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